

IN THE INCOME TAX APPELLATE TRIBUNAL
AHMEDABAD "B" BENCH

**Before: Smt. Annapurna Gupta, Accountant Member
And Shri T.R. Senthil Kumar, Judicial Member**

**ITA No. 310/Ahd/2021
Assessment Year 2015-16**

M/s. Mustufabhai Abdulvahab Pijwala 57, Sardar Patel Shak Market, NH-8, AT Piplag, Tal Nadiad, Gujarat 387335 PAN: AAVFM4677Q (Appellant)	Vs	The Pr. CIT-2, Baroda (Respondent)
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**Assessee Represented: Shri Piyush Panchal, A.R.
Revenue Represented: Shri Ashok Natha Bhalekar, Sr.D.R.**

Date of hearing : 06-03-2024
Date of pronouncement : 08-03-2024

आदेश/ORDER

PER : T.R. SENTHIL KUMAR, JUDICIAL MEMBER:-

This appeal is filed by the Assessee as against the Assessment order dated 25.09.2021 passed by the Income Tax Officer, National Faceless Assessment Centre, Delhi passed under section 143(3) r.w.s. 263 of the Income Tax Act, 1961 (hereinafter referred to as 'the Act') relating to the Assessment Year 2015-16.

2. This appeal filed against the giving effect order by the Income Tax Officer is not maintainable before this Tribunal under section 253 of the Act. Therefore the appeal filed by the assessee is hereby dismissed in limine.

3. In the result, the appeal is hereby dismissed.

Order pronounced in the open court on 08-03-2024

Sd/-
(ANNAPURNA GUPTA)
ACCOUNTANT MEMBER True Copy
Ahmedabad : Dated 08/03/2024

Sd/-
(T.R. SENTHIL KUMAR)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. Assessee
2. Revenue
3. Concerned CIT
4. CIT (A)
5. DR, ITAT, Ahmedabad
6. Guard file.

By order/आदेश से,

उप/सहायक पंजीकार
आयकर अपीलीय अधिकरण,
अहमदाबाद